

REVIEW AND ANNUAL REPORT OF SCOOTERS INDIA LTD., LUCKNOW FOR THE YEAR ENDED THE 31ST MARCH, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year ended on the 31st March, 1973.

(ii) Annual Report of the Scooters India Limited, Lucknow, for the year ended on the 31st March, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8393/74].

STATEMENT *re.* ALLEGED MANHANDLING OF SHRI SAMSUL HAQUE, M.L.A. MEGHALAYA BY B.S.F. PERSONAL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table, in response to the matter under rule 377 raised by Sarvashri B. K. Daschowdhury and S. M. Banerjee in the House on 5th August 1974, a statement (Hindi and English versions) regarding alleged manhandling of Shri Samsul Haque, M.L.A., Meghalaya by B.S.F. personnel. [Placed in Library. See No. LT-8394/74].

EMPLOYEES' P.F. (SIXTH AMENDMENT) SCHEME, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

(i) A copy of the Employees' Provident Funds (Sixth Amendment) Scheme, 1974 (Hindi and English versions) published in Ne-

tification No. G.S.R. 871 in Gazette of India dated the 10th August, 1974, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-8386/74].

STATEMENT *re.* NON-IMPLEMENTATION OF ASSURANCES GIVEN IN REPLY TO USQs NOS. 3791 AND 3792 DATED 8TH DECEMBER, 1970 ON GRAMOPHONE CO. OF INDIA AND PRICE OF GRAMOPHONE RECORDS

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a statement giving reasons for non-implementation of the assurance given by the Deputy Minister of Industrial Development in reply to Unstarred Question Nos. 3791 and 3792 dated the 8th December, 1970 regarding Gramophone Company of India and price of gramophone records respectively. [Placed in Library. See No. LT-8387/74].

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 4th September, 1974, adopted the following motion in regard to the Adoption of Children Bill, 1972:—

"That this House do recommend to Lok Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Adoption of Children Bill, 1972 in the vacancy caused by the resignation of Shri. Shri. Bhargavi, Thankappan

from the membership of the said Joint Committee and communicate to this House the name of the member so appointed by Lok Sabha to the Joint Committee."

I am to request that the concurrence of the Lok Sabha in the said motion and also the name of the member of the Lok Sabha appointed to the Joint Committee may be communicated to this House.'

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the sittings of the House, in their Sixteenth Report, have recommended that leave of absence be granted to the following Members for the periods indicated against each:

(1) Shri Bishwanath Jhunjhunwala—20th April to 10th May, 1974 (Tenth Session).

(2) Shrimati Krishna Kumari—22nd July to 7th September, 1974 (Eleventh Session).

(3) Shri B. R. Bhagat—22nd July to 14th August, 1974 (Eleventh Session).

(4) Shri Rasiklal Parikh—22nd July to 7th September, 1974 (Eleventh Session).

(5) Shri Dattajirao Kadam—22nd July to 7th September, 1974 (Eleventh Session).

(6) Shri A. K. Gopalan—22nd July to 7th September, 1974 (Eleventh Session).

(7) Shri Rajagopalarad Boddepalli—22nd July to 5th August, 1974 (Eleventh Session).

(8) Shri Fatehsinghrao Gaekwad—3rd April to 10th May, 1974 (Tenth Session) and 22nd July to 11th August, 1974 (Eleventh Session).

(9) Shri Biddika Satyanarayana—8th April to 10th May, 1974 (Tenth Session) and 22nd July to 15th August, 1974 (Eleventh Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

HON. MEMBERS: Yes.

MR. SPEAKER: The leave is granted. The Members will be informed accordingly.

PARLIAMENTARY COMMITTEES MINUTES

SHRI AMAR NATH CHAWLA (Delhi Sadar): I beg to lay on the Table Minutes of the Forty-second to Forty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current Session.

SHRI CHANDRIKA PRASAD (Ballia): I beg to lay on the Table Minutes of the Sixteenth sitting of the Committee on Absence of Members from the Sittings of the House held during the current Session.

COMMITTEE ON GOVERNMENT ASSURANCES

NINTH REPORT

SHRI B. K. DASCHOWDHURY (Cooch-Behar): I present the Ninth Report of the Committee on Government Assurances

12.52 hrs.

STATEMENT RE UNPRECEDENTED PRICE RISE AND SCARCITY OF FOODGRAINS AND OTHER ESSENTIAL COMMODITIES

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNSAHEB P. SHINDE): On behalf of Shri C. Subramaniam, I beg to lay on the Table a statement regarding unprecedented price-rise and scarcity of foodgrains and other essential commodities.